Grade II in the Central Secretariat Service. The Select List for promotion to Grade I of Central Secretariat Service for the year 1979 is under preparation.

(b) and (c) The Central Secretariat Service (Promotion to Grade I and Selection Grade) Regulations, 1964 provide for preparation of the Select List with reference to "1st July" of the calendar year in which the Select List is prepared. Since the action to prepare the Select List was initiated in 1979 itself, the eligibility has also been taken with reference to 1-7-1979. However, certain representations have been received which are under consideration.

Cases filed in High Courts and Supreme Court

1689. SHRI THAZHAI M. KARUNANIDHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many cases have been filed in the High Courts and in Supreme Court from January, 1977 to February, 1980, challenging the Government of India orders issued in favour of Scheduled Castes and Scheduled Tribes providing reservations at the time of appointments, promotions and confirmations;

(b) the details thereof;

(c) in how many cases, the interim stay have been granted by the courts and the details thereof; and

(d) what action has been taken by Government of India to vacate the stays and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) the break-up of cases filed in the various courts, in which the Ministry of Home Affairs has been impleaded, is as follows:—

(i) Supreme Court	9
[(ii) Other High Courts . ..	18
(iii) Total	27
(iv) Relating to initial appointments	Nil
(v) Relating to Promotions ..	24
(vi) Relating to Confirmation . . .	1
(vii) Relating to carry forward of vacancies . ..	1
(viii) Relating to reservations in posts Vs. vacancies ..	1

(c) In four cases against Ministry of Railways, D.G.P.&T., University Grants Commission and Central Warehousing Corporation, the operation of the orders providing reservation for SC/ST in promotion by seniority subject to fitness was stayed by the Supreme Court. The Supreme Court, however, subsequently vacated the stay given to Ministry of Railways and D.G.P.&T.

(d) In cases where Supreme Court stayed the operation of orders providing reservation for SC/ST, the Government filed counter-affidavits to get the stay vacated, wherever possible. Every effort is made to defend the orders challenged in various High Courts and Supreme Court.

जबलपुर में उद्योगों की स्थापना

1690. श्री सुन्दर शर्मा : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सुविधाओं और संसाधनों की दृष्टि से जबलपुर उद्योगों की स्थापना के लिये एक उपयुक्त स्थान है ;

(ख) क्या रक्षा संस्थानों को छोड़कर जबलपुर में कोई बड़ा उद्योग अब तक स्थापित नहीं किया गया है ;

(ग) क्या जबलपुर में सिरोहा के निकट गैर सरकारी क्षेत्र में वर्मा शैल द्वारा विस्फोटक पदार्थों का उत्पादन करने

वाला एक कारखाना स्थापित किया जाना था और इसकी नींव भी रख दी गई थी और वहां गोदाम आदि का भी निर्माण हो गया था ;

(घ) क्या बाद में इसको गिरा दिया गया था और इसकी सामग्री आदि की निलामी करदी गई थी और कारखाना स्थापित करने का प्रस्ताव अस्वीकृत कर दिया गया था ;

(ङ) विस्फोटक पदार्थों का निर्माण करने वाले कारखाने का प्रस्ताव किन परिस्थितियों में अस्वीकृत किया गया था ; और

(च) क्या जबलपुर में सरकारी और गैर सरकारी क्षेत्र में कोई नया बड़ा अथवा मध्यम उद्योग की स्थापना करने का प्रस्ताव विचाराधीन है और यदि हो तो उसका ब्यौरा क्या है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री चरणजीत चानना) :(क) जी, हां।

(ख) जबलपुर जिले में रक्षा प्रतिष्ठानों के अलावा और भी अनेक बड़ और मझोले उद्योग हैं।

(ग) इंडो-बर्मा पेट्रोलियम कंपनी लिमिटेड द्वारा सिहोरा में सरकारी क्षेत्र में विस्फोटक पदार्थ तैयार करने के एक कारखाने की स्थापना करने का प्रस्ताव किया गया था और राज्य सरकार से मिली सूचना के अनुसार एक अस्थायी भंडारण शेड का निर्माण किया गया था। उसकी आधार शिला रखने के बारे में हमें कोई भी जानकारी नहीं है।

(घ) अस्थायी शेड गिरा दिया गया है और इंडो-बर्मा पेट्रोलियम कंपनी ने प्रस्तावित एकक को सिहोरा से कोरबा के विद्यमान एकक स्थल में ही ले जाने का निश्चय किया है।

(ङ) इंडो-बर्मा पेट्रोलियम का विचार कोरबा में एक मिले जुले एकक की स्थापना करने का है। लगता है कि स्थापना स्थल को बदलने का निर्णय आर्थिक एवं प्रशासकीय आधार पर किया गया है।

(च) जबलपुर जिले के पाटन में निजी क्षेत्र में 9000 मीट्रिक टन की वार्षिक क्षमा वाली एक रोलिंग मिल की स्थापना करने का एक प्रस्ताव विचाराधीन है।

Punishment to perpetrators of rape on women

1691. SHRIMATI GEETA MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that the law dealing with punishment of perpetrators of rape on women often fails to book the offenders; and

(b) if so, whether important changes in the law need to be introduced for plugging loop-holes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) Government have received representations and letters representing that the law relating to rape has deficiencies and needs changes. It has been decided to refer to the Law Commission the question whether any changes are required in the law relating to rape or in any other aspects of the criminal law to ensure greater protection to women.

खोकराबड़ सीमावर्ती सड़क को पर्यटकों के लिए खोल देना

1692. **श्री भगवान देव** : गृह मंत्री गृह मंत्री यह बताने की कृपा करेंगे कि :